

**Central Administrative Tribunal
Principal Bench**

OA No. 2642/2016

MA No. 2373/2016

New Delhi this the 8th day of August, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)

1. Smt. Kiran, W/o Sh. Rajesh,
Aged about 45 years,
Post: Sweeper,
R/o H.No. WZ-69
Village Shakurpur,
Delhi-110034
2. Smt. Nirmala, W/o Sh. Mamchand,
Aged about 46 years,
Post: Sweeper,
R/o H.No.554, Gali No.6A,
Swatara Nagar, Narela,
Delhi
3. Smt. Shankesi,
W/o Sh. Durga Mehto
Aged about 47 years,
Post: Sweeper,
R/o H.No. F-637,
Block-F, JJ Colony,
Madpur Colony,
Paschim Vihar, West Delhi
Delhi-110063
4. Smt. Angrezo, W/o Sh. Soraj,
Aged about 45 years,
Post: Sweeper
R/o H.No.C-596, D-836
Nangoli, Delhi-110041
5. Smt. Babita, W/o Sh. Azad,
Aged about 37 years,
Post: Sweeper,
R/o H.No.WZ-84, Todapur,
Delhi
6. Smt. Krishna,
W/o Sh. Thakur Das,

Aged about 48 years,
 Post: Sweeper,
 R/o H.No.FZ 161,
 Sani Bazar Road,
 Sultanpuri, Delhi-110041

7. Smt. Renu Kumari W/o Sh. Sanjay Kumar,
 Aged about 35 years,
 Post: Sweeper,
 R/o H.No.K-2/59,
 Dakshinpuri, Delhi
8. Manju, W/o Mahesh Chaudhary,
 Aged about 40 years,
 Post: Sweeper,
 R/o B-39, Uttam Nagar,
 Nazafgarh Road,
 New Delhi-110059

- Applicants

(By Advocate: Mr. Mahesh Srivastava)

VERSUS

1. Govt. of NCT of Delhi
 The Chief Secretary,
 New Secretariat, New Delhi
2. The Director,
 Directorate of Social Welfare,
 GLNS Complex, Delhi Gate,
 Delhi
3. The Incharge,
 Women's Works Centre,
 Govt. of NCT of Delhi,
 Social Welfare Department,
 Shakarpur, New Delhi
4. The Incharge,
 Women's Works Centre,
 Govt. of NCT of Delhi,
 Madipur, New Delhi
5. The Incharge,
 Women's Works Centre,
 Govt. of NCT of Delhi,
 Mangolpuri, New Dehi

6. The Incharge,
' Women's works centre,
Govt. of NCT of Delhi,
Jahangirpuri, New Delhi
7. The Incharge,
Women's Works Centre,
Govt. of NCT of Delhi,
Sewak Park, New Dehi
8. The Incharge,
Women's Works Centre,
Govt. of NCT of Delhi,
Madangir, New Dehi - Respondents

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard the learned counsel for the applicants. MA for joining together is allowed.

2. The applicants, who are working as Part-time Sweepers under the respondents, filed the present OA seeking the following reliefs:-

“(i) issue an appropriate direction to respondents to reinstate the applicants to the post of sweeper with continuity of service and back wages and further direct the respondent no.2 to include the names of the applicant in the eligibility list for recruitment of two vacancies in Group-D in the interest of justice and consider the applicants as per the rules in terms of the order dated 15.02.2010 passed by this Hon'ble Tribunal in O.A. No.1249/2009 in the interest of justice and further;

(ii) direct the respondent to provide the benefit of provident fund and ESI to the applicants in the interest of justice and;

(iii) pass any other order/orders which this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.”

3. It is submitted that the applicants made number of representations, including Annexure-A representation dated 08.02.2016 ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider Annexure-A representation of the applicants dated 08.02.2016 and to pass appropriate speaking and reasoned order thereon within ninety days from the date of receipt of a copy of this order, in accordance with law. No costs.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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